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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 4/9/NCLT/AHM/2018


Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.02.2018**

Name of the Company: Rachana Air Components Pvt Ltd
V/s.
Alliance Filaments Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	PRIYANK DAVE FOR JAIMIN DAVE	ADV.	PETITIONER	
2.				

ORDER


Learned Advocate Mr. Priyank Dave i/b Learned Advocate Mr. Jaimin Dave present for Operational Creditor/Petitioner. None present for Respondent.

Petitioner Counsel filed purshis seeking permission to withdraw on the ground that matter is settled enclosing the consent terms.

Permission granted.

Petition is disposed of as withdrawn.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 9th day of February, 2018.